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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>W.P.(CRL) 55/2023 & CRL.M.A. 628/2023 CRL.M.A. 22384/2024</u> BHUPINDER SINGH SAWHNEYPetitioner

Through: Ms. Harshita Gulati, Advocate.

versus

YOGESH TRADING COMPANY & ORS.Respondents Mr. Sanjeev Goyal and Ms. Shruti Through: Bansal, Advocates. Mr. Sharique Hussain, Advocates for R-4. Mr. Abhimanyu Walia, Mr. Tanishq Sirohi and Mr. Aryan Malik, Advocates for R-7. Mr. Apratim Animesh Thakur, Mr. Yash Pratap, Ms. Ankita Rawat, Mr. Lakshya Sachdeva and Ms. Varnika Manral. Advocates for R-8.

+ <u>W.P.(CRL) 707/2024 & CRL.M.A. 6617/2024</u>

SATINDER KAUR SAWHENY

.....Petitioner

Through: Ms. Harshita Gulati, Advocate.

versus

M/S S.E. INVESTMENTS LTD & ANR.Respondents Through: Mr. Sanjay K. Chadha, Advocate for R-2.

Mr. Apratim Animesh Thakur, Mr. Yash Pratap, Ms. Ankita Rawat, Mr. Lakshya Sachdeva and Ms. Varnika Manral, Advocates for R-2.

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CORAM: HON'BLE MR. JUSTICE SANJEEV NARULA <u>O R D E R</u> 30.01.2025

1. Ms. Harshita Gulati, counsel for Petitioners, requests for an adjournment stating that she has to file rejoinder to counter affidavits filed by Respondents. Respondent No. 1 in W.P.(CRL) 55/2023, on the other hand, points out that their counter affidavit was filed on 05th June, 2023. Since Petitioners have an interim order in their favour, they are deliberately delaying the proceedings. They submit that the legal issue, in fact, urged in the present petition has been decided by the Supreme Court in *Ajay Kumar Radheshyam Goenka v. Tourism Finance Corporation of India Limited*.¹

2. Ms. Gulati seeks an adjournment stating that the senior counsel, who is to argue the matter, is not available today.

3. In view of the above, hearing is adjourned, subject to cost of INR 10,000/- to be paid to Respondents in both matters.

4. Re-notify on 20th March, 2025.

5. Interim order(s), if any, to continue.

SANJEEV NARULA, J

JANUARY 30, 2025 *d.negi*

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¹ (2023) 10 Supreme Court Cases 545

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